

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
IB-512(ND)/2020
RA/53/2024, IA/1829/2024, IA/5744/2022

IN THE MATTER OF:

Mr. Durgesh Kumar Sharma

...PETITIONER

Vs.

M/s. North Rajasthan Buildwell Pvt. Ltd. and Anr.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 05.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Adv. Mannat Singh, in
IA /5744/2022. Mr. Mohit D
Ram in RA/53/2024,
IA/1829/2024.

For the IT Department

:Mr. Parth Semwal, Mr. Abhishek
Maratha and Mr. Apoorv Agarwal,
Standing Counsels.

For the Respondent/Corporate Debtor :

ORDER

RA/53/2024 & IA/1829/2024

Ld. Counsel on behalf of Applicant is present. Proxy Counsel on behalf of Non-Applicant is present and submitted that the main counsel is unwell and therefore sought adjournment. List the matter on **07.08.2024** alongwith **IA/5744/2022**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)